

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD.

Original Application No.532 of 1997.

Allahabad this the 25th day of July 2003.

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

Hon'ble Mr.D.R. Tewari, A.M.

Awadhesh Kumar
Son of Vardeshwar Prasad
Resident of 123 5, D.L.W.
East Colony, Varanasi-221004.

.....Applicant.

(By Advocate : Sri S Chandra)

Versus.

1. General Manager (P),
D.L.W. Varanasi.
2. Union of India,
through the Chairman,
Railway Board,
New Delhi.

.....Respondents.

(By Advocate : Sri A Sthalekar)

O_R_D_E_R

Hon'ble Mr. Justice R.R.K Trivedi, V.C.

By this O.A. filed under section 19 of Administrative Tribunals Act 1985, the applicant has prayed for direction to the respondents to allow the promotional benefits with retrospective effect. ~~It has~~ ^{He has} also prayed for a direction to the respondents to give the pensionary benefits from the date of retirement.


2. It appears that applicant was serving as I.O.W

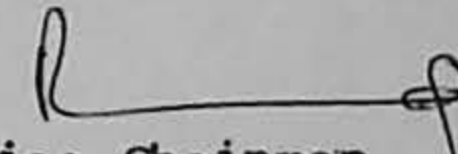


in D.L.W. Varanasi. He retired from service on 31.12.1988.

He filed this O.A. on 09.05.1997 according to ^{him} ~~which~~ promotion was due to him in 1987, when his junior was given promotion. The O.A. is highly time barred. There is no explanation for long and inordinate delay. The applicant is not entitled for any relief. O.A. is dismissed accordingly.

No order as to costs.


Member-A.


Vice-Chairman.

Manish/-